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tackled by the quasi-judicial machinery which has powers to dismiss frivolous complaints as' well ' as by developing a responsible and responsive consumer movement.-

- (b) Consumer Protection Act, 1986 provides for setting up of State Consumer Protection Councils, State Commissions and District Forums by the State Governments. Rules have, to be framed by We State Governments for carrying out the provisions of the Act. Guidelines-and model rules have been circulated to the Slates -for time-bound implementation of the Act.
- (c) Suggestions/representations have , been received by the Government to amend the Act to provide for right to pollution free environment, inclusion of one member in the redressal forum-from professional field, setting up of the Consumer Protection Councils, "etc.
- (d) Resolution of the Consumer Protection Councils in the Centre and States will be recommendatory and the existing provisions are considered adequate for their functioning.

Consumers' projection- movement

- 1300, SHRI SURENDRA SINGH THAKUR: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:
- (a) whether there is any policy of the Central Government towards con sumers' protection movement;
- (b) if so, the manner in which Central Government propose to en courage and extend this movement in the rural areas; and
- (c) -what efforts are being made by the Central Government to strengthen toe movement and bring all the cities and towns under its cover?

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): (a) to (c) Concern for consumer is included in Item No. 18 of 20-Point Programme—1986. The policy of the Government is to promote a broad-based, responsible and responsive voluntary consumer movement throug-out the country. Various measures taken by the Central Government .for this purpose include enactment of a comprehensive legislation called the Consumers' Protection. Act,' 1986, holding of national level and state level seminars, workshop,- distribution of literature on consumer protection; use of TV/AIR and other media for creating consumer, awarness in both rural and urban areas; coordination with the State Governments and Union Territory Administrations, etc. Moreover, rights have been conferred in the Consumer Protection Act as well as in other important laws such as Esserv-tial Commodities Act, Prevention of Food Adulteration Act, Standards of Weights and Measures Act, et:., to the consuumers and consumer organisations to file complaints in the courts.

Allotment of Government quarters in Vasant Vihar

1301. SHRI HASHIM RAZA ALLAHABADI ABDL-Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government are aware of the difficulties being faced by the allottees of Government quarters Vasant Vihar, New Delhi;
- (b) whether Government are also aware that the quarters being allotted are not complete in all respects and are not habitable;
- (c) whether Government have received any representations in this regard; and
- (d) if so, what action Government propose to take in the matter?